BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 87/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>07.11.2017</u>

Name of the Company:

Reliance Commercial Finance Ltd

V/s.

Prime Cars Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Jaimin R. Dave

Advocabe

Petitioner

2. Vishal J. Dane

Advocate

Respondent

<u>ORDER</u>

Learned Advocate Mr. Jaimin Dave present for Financial Creditor/ Petitioner. Learned Advocate Mr. V J Dave present for Respondent.

Learned Advocate Mr. V J Dave filed Vakalatnama for Respondent.

In view of the order dated 16.10.2017 passed by NCLAT in Company Appeal (AT) (INS) 196/2017, CP(IB) no. 87/2017 is closed.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 07th day of November, 2017.